



2026:AHC:30358

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 569 of 2026

Imtiaz Ahmad And 2 Others

.....Petitioner(s)

Versus

State Of Up And 13 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Chandra Shekhar Agnihotri, Shailendra Yadav
Counsel for Respondent(s)	: C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Chandra Shekhar Agnihotri, learned counsel for the petitioners and Sri Shailesh Srivastava, learned standing counsel for the state-respondents.

2. The instant writ petition has been filed for the following reliefs:-

"i. Issue a writ, order or direction in the nature of mandamus directing the Hon'ble Board of Revenue, Allahabad to decide the stay application in revision no.2215 of 2025 Imtiaz Ahmad and others versus Additional commissioner (First) Varanasi Division Varanasi) within stipulated period as fixed by this Hon'ble Court

ii. Issue a writ, order or direction in the nature of mandamus directing answering respondents not to dispossess the petitioner from the land in dispute during pendency of the revision no.2215 of 2025."

3. Counsel for the petitioners states that proceeding for correction of records has been decided by the trial court, appellate court and the 1st revisional court in illegal and arbitrary manner. It is further submitted that revision filed by the petitioners is pending before the Board of Revenue but no order has been passed on the application for interim relief, although, interim protection was granted in favour of the petitioners by the Commissioner in the revision. He submitted that appropriate direction be issued to the Board of Revenue to pass

appropriate order on the pending stay application and till the disposal of the pending stay application, an interim protection be granted in favour of the petitioners.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Board of Revenue, U.P. at Prayagraj to decide the aforesaid revision filed by the petitioners, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law. It is further directed that all the pending applications in the revision shall be disposed of in accordance with law, before deciding the revision.

(Chandra Kumar Rai,J.)

February 11, 2026

C.Prakash